CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO.171 OF 2006 Cuttack, this the 14th Day of February, 2008

Sri Fakir Nayak		Applicant
	Vs.	
Union of India & Others	***************************************	Respondents

FOR INSTRUCTIONS

- 1. Whether it be referred to reporters or not?
- 2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not?

(DR. K.B.S. RAJAN) MEMBER(J)

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ORIGINAL APPLICATION NO. 171 OF 2006 Cuttack, this the Man of February, 2008

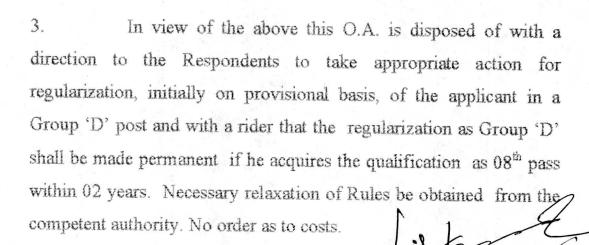
CORAM:
HON'BLE DR. K.B.S. RAJAN, MEMBER(J)
IN THE CASE OF:
Sri Fakir Nayak, aged about 46 years son of Late Daitari Nayak, Village Bonapada, P.O. Konark, Dist.Puri, at present working as a Casual Chowkida with Temporary Status, Office of the Chemist Branch, A.S.I., Sub-Circle Konark, At/Po- Konark, Dist.Puri.(Orissa)
Applican
By the Advocate(s) M/s. M.R. Mohanty, M.M.Tripathy
Vs.
 Union of India represented thorough its Secretary to the Govt. of India Deptt. of Culture, At/Po-Shastri Bhawan, New Delhi-110001. Director General, Archaelogical, Survey of India, Nanapath, New Delhi Director (Science), Archaeological Survey of India, 29-Cantonmen Road, Dehradun. Superintendent, Archaelogical Chemist, Archaelogical survey of India, Science Branch, Kedar Gouri Road, At/Po-Bhubaneswar, Dist.Khurda-2.
Respondent(s)
By the Advocate(s)

O R D E R

DR. K.B.S. RAJAN, MEMBER(J)

The short question involved in this case is whether the applicant who has been conferred temporary status is eligible for regularization as Group 'D' despite for lack of eligible for Respondents seem to be fully satisfied with the performance of the applicant and a vacancy is available but Respondents' reservation is that he does not fulfill the academic qualification for 8th pass and he is only 7th pass.

2. The applicant was initially engaged in June 1981 and has been continuously serving. He was conferred with temporary status in 01.04.2004 and thus for more than 25 years he has been in this organization. He is around 47 years now. The only deficiency in him is that he does not possess qualification of 8th pass. Had the applicant known about this requirements he could have very easily acquired this qualification under any correspondence course and even today he must be ready. Such cases, were an individual is otherwise fit to hold the post, should not be deprived of the opportunity on the ground that there is some deficiency in qualification. Balance of convenience and interest of justice are in favour of the applicant being considered for Group 'D' post with a stipulation that the same shall be provisional and the applicant shall fulfill the requirement of 8th pass within 02 years.



(DR. K.B.S. RAJAN) MEMBER(J)

K.B.